

Crl Petn No. 4 of 2014

05.06.2014

HON'BLE THE CHIEF JUSTICE

Ms K Chisa, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents.

Shri SPandit, Advocate, present for the private respondents.

Learned counsel for respondent No. 2 Rehmat Ali Dhanani and respondent No. 3 Md. Imtiyaz, prays for and is allowed further two weeks' time to file counter affidavit to the affidavit filed with the application for cancellation of the anticipatory bail.

List after two weeks.

CHIEF JUSTICE

dev
05.06.14

MC No. 141 of 2014
IN WP(C) No. 149 of 2014

05.06.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 149 of
2014.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 32 of 2014

05.06.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Shri B Deb, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit.

List after two weeks. Interim order dated 13.02.2014 is extended till the next date of listing.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 87 of 2014

05.06.2014

HON'BLE THE CHIEF JUSTICE

Ms Anita Kharumnuid, Advocate, present for the petitioner.

Ms NG Shylla, GA, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit. In the counter affidavit, the respondents are directed to make it clear as to what decision was taken on letter dated 09.04.2014 sent by Principal-in-charge, Basic Training Centre, Thadlaskein, West Jaintia Hills, Meghalaya, to the Director, Educational Research & Training, Meghalaya, recommending crossing of Efficiency Bar of the petitioner Smti Sunita Shylla.

List after three weeks.

Copy of the order may be supplied to the counsel for the respondents.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 120 of 2014

05.06.2014

HON'BLE THE CHIEF JUSTICE

Shri SD Upadhaya, Advocate, present for the petitioners.

Ms AR Nath, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 149 of 2014

05.06.2014

HON'BLE THE CHIEF JUSTICE

Shri A Goyal, Advocate, present for the petitioner.

Mrs T Yangi, Advocate, present for the respondents.

List this matter before the Division Bench on 09.06.2014 for orders and also for orders on Misc. Case No. 141 of 2014. Interim order dated 11.04.2014 is extended till the next date of listing.

Petitioner is directed to supply Bench copy of the petition.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 151 of 2014

05.06.2014

HON'BLE THE CHIEF JUSTICE

Shri JMT Blah, Advocate, present for the petitioners.

Ms NG Shylla, GA, present for the State respondent No. 1.

Shri B Khyriem, Advocate, present for respondent No. 2.

Learned counsel for the respondents pray for and are allowed further three weeks' time to file their counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 206 of 2013

05.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 299 of 2013

05.06.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 332 of 2013

05.06.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Ms NG Shylla, GA, present for the State respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No.5.

Learned counsel for the respondents No. 1 to 4 states that counter affidavit has been filed on behalf of said respondents. Registry is directed to trace out the same, if filed, and place it on the record.

List after three weeks.

CHIEF JUSTICE

dev
05.06.14

WP(C) No. 348 of 2013

05.06.2014

HON'BLE THE CHIEF JUSTICE

Shri SD Upadhaya, Advocate, present for the petitioner.

Shri B Deb, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit to the counter affidavit read with supplementary affidavit-in-opposition filed by the respondents.

List after two weeks.

CHIEF JUSTICE

dev
05.06.14